

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. 288
TO BE ANSWERED ON 16.12.2024

Regulatory Exemptions for Industries

*288 SMT. JYOTSANA CHARANDAS MAHANT:
DR. AMAR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the rationale behind exempting certain industries from obtaining approvals, particularly in light of the rising air pollution levels in the country;
- (b) whether the Government has conducted any assessments to determine the potential Environmental Impact of exempting industries from pollution control regulations, if so, the details thereof;
- (c) the measures taken by the Government to balance the reduction of compliance burdens for industries with the need to safeguard air and water quality;
- (d) whether the Government has any plans to implement alternative monitoring or audit mechanisms to ensure that industries classified under this category adhere to environmental standards; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 288 DUE FOR REPLY ON 16.12.2024 REGARDING REGULATORY EXEMPTIONS FOR INDUSTRIES BY SMT. JYOTSANA CHARANDAS MAHANT AND BY DR. AMAR SINGH, HON'BLE MEMBERS OF PARLIAMENT:

(a) & (b) : The Central Govt. has amended Section 21 of Air (Prevention and control of Pollution) Act, 1981 and Section 25 of Water (Prevention and control of Pollution) Act, 1974 and exempted certain categories of industries from obtaining consents. Consequently, notifications [G. S. R. 702 (E) dated 12-11-2024 (**Annexure-I**) under section 21(1) of the Air Act and G. S. R. 703 (E) dated 12-11-2024 (**Annexure-II**) under section 25(1) of the Water Act] have been issued to exempt white category of industries completely from consent mechanism and other categories from consent to establish if they take environmental clearance under Environmental (Protection) Act, 1986. This exemption will not only reduce compliance burden on industries but also promote Ease of Doing Business by reducing duplication of approvals. Exempting certain categories of industries will not have any adverse impacts on environment, since the above notification effectively integrates the two procedures rather than doing away with the consent mechanism. The State Pollution Control Boards (SPCBs) will have opportunity to put forth their conditions during environmental clearance process which will be included in the environmental clearance conditions.

The Central Pollution Control Board (CPCB) classifies industries and other sectors into red, orange, green and white categories, on the basis of Pollution Index (PI) which is a function of water pollution, air pollution, and hazardous waste generation. Based on the Pollution Index (PI) classification, the PI for industrial sectors are Red ($PI \geq 60$), Orange ($40 < PI < 60$), Green ($21 < PI \leq 40$) and White ($PI \leq 20$). White categories of industries are considered practically non-polluting industries and are exempted from obtaining consent to establish and operate.

(c) to (e) : The purpose of this amendment and notification was to prevent multiple approvals by some industries under environmental laws. This was a duplication since the criteria for environmental clearance and consent were overlapping. However, environmental clearance conditions take into account the consent to establish conditions regarding which a Standard Operating Procedure has been issued (**Annexure-III**).

While exempting certain categories of industries for reducing compliance burden, due care has been taken that conditions for protecting environment are not compromised. For this, a detailed Standard Operating Procedure (SOP) has been issued. Under this SOP, completely exempted units intimate to State Pollution Control Boards (SPCBs) in the form of a self-declaration that they are complying with all prevalent rules and regulations so as to ensure that no activities other than those intimated, are carried out by such exempted units.

In the case of exemption from Consent to Establish, the conditions related to Consent to Establish as stipulated by the concerned SPCBs form part of the environmental clearance conditions, in each case, so as to ensure that industries comply with the concerned environment rules and regulations. SPCBs have a well-defined role during environmental clearance process and can carry out necessary inspections/assessment, as may be required. Barring, White Category Industries, all other industries are mandated to obtain Consent to Operate separately from the respective SPCBs/PCCs.


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-13112024-258619
CG-DL-E-13112024-258619

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 643]

नई दिल्ली, मंगलवार, नवम्बर 12, 2024/कार्तिक 21, 1946

No. 643]

NEW DELHI, TUESDAY, NOVEMBER 12, 2024/KARTIKA 21, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 नवम्बर, 2024

सा. का. नि. 702(अ).— केन्द्रीय सरकार, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21 की उपधारा (1) के परंतुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के परामर्श से, निम्नलिखित श्रेणियों के औद्योगिक संयंत्रों को उक्त उपधारा के उपबंधों के लागू होने से छूट प्रदान करती है, अर्थात्:-

(क) इस अधिसूचना की अनुसूची में यथा सूचीबद्ध 20 तक के प्रदूषण इंडेक्स स्कोर वाले सभी औद्योगिक संयंत्र, इस शर्त के अधीन रहते हुए कि ऐसा संयंत्र राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों को लिखित में सूचित करेगा;

(ख) सभी औद्योगिक संयंत्र, जिन्होंने ऐसे संयंत्र स्थापित करने की पूर्व सहमति की बाबत पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन जारी भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 के अनुसार पूर्व पर्यावरणीय अनुमति प्राप्त कर ली है।

अधिनियम और इस अधिसूचना के प्रावधानों के अधीन, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय इस अधिसूचना के कार्यान्वयन को सुव्यवस्थित करने के लिए आवश्यक मानक संचालन प्रक्रिया जारी कर सकता है, जैसा कि उचित समझा जाये।

[फा. सं. क्यू-15012/2/2022-सीपीडब्ल्यू-भाग (1)/इ-240741]

वेद प्रकाश मिश्रा, संयुक्त सचिव

अनुसूची

2016 की वर्गीकरण पद्धति के अनुसार समय-समय पर सीपीसीबी द्वारा वर्गीकृत क्षेत्रों की श्रेत श्रेणी की सूची

1. एयर कूलर/कंडीशनरों की असेंबली, मरम्मत और सर्विसिंग
2. साइकिलों, बच्चों की गाड़ियों और अन्य छोटे गैर-मोटर वाहनों की असेंबली
3. अपशिष्ट कागज़ों की बेलिंग (हाइड्रोलिक प्रेस)
4. अकार्बनिक रसायनों का उपयोग किए बिना जैव उर्वरक और जैव-कीटनाशक
5. रोल्ड पीवीसी शीट से बिस्कुट ट्रे आदि (स्वचालित वैक्यूम बनाने वाली मशीनों का उपयोग करके)
6. चाय का मिश्रण और पैकिंग
7. बिना फाउंड्री के छपाई का ब्लॉक बनाना (लकड़ी का ब्लॉक बनाने को छोड़कर)
8. प्लास्टर ऑफ पेरिस से चाक बनाना (केवल बाँयलर आदि के बिना कास्टिंग)। (सौर शुष्कता /विद्युत ओवन)
9. कच्चे तरल ऑक्सीजन से संपीडित ऑक्सीजन गैस (किसी भी विलायक के उपयोग के बिना और केवल अन्य गैसों को अलग करने के लिए दबाव और तापमान बनाए रखकर)
10. कपास और ऊनी होज़ियर बनाना (बिना किसी रंगाई/धुलाई के केवल शुष्क प्रक्रिया)
11. डीजल पंप मरम्मत और सर्विसिंग (पूर्ण यांत्रिक शुष्क प्रक्रिया)
12. केवल असेंबलिंग द्वारा इलेक्ट्रिक लैंप (बीयूएलबी) और सीएफएल विनिर्माण
13. इलेक्ट्रिकल और इलेक्ट्रॉनिक आइटम असेंबलिंग (पूरी तरह से शुष्क प्रक्रिया)
14. इंजीनियरिंग और निर्माण इकाइयां (बिना किसी ऊष्म- उपचार / धातु सतह परिष्करण संचालन / पेंटिंग के शुष्क प्रक्रिया)
15. *सुगंधित* सुपारी उत्पादन/पीसना (पूरी तरह से शुष्क यांत्रिक संचालन)
16. फ्लाई ऐश ईट/ब्लॉक विनिर्माण
17. केवल असेंबलिंग द्वारा फाउंटेन पेन विनिर्माण
18. कांच की ट्यूब से कांच के एम्प्यूल और शीशियों बनाना
19. ग्लास पुट्टी और सीलेंट (केवल मशीन के साथ मिश्रण द्वारा)
20. मूंगफली के छिलके उतारना
21. हथकरघा/कालीन बुनाई (बिना रंगाई और ब्लीचिंग प्रक्रिया के)
22. चमड़े की कटिंग और सिलाई (10 से अधिक मशीन और मोटर का उपयोग करके)
23. नारियल की भूसी से कॉयर वस्तुओं का विनिर्माण
24. धातु के ढक्कन, कंटेनरों आदि का विनिर्माण
25. जूता ब्रश और वायर ब्रश का विनिर्माण
26. मेडिकल ऑक्सीजन
27. जैविक और अकार्बनिक पोषक तत्व (भौतिक मिश्रण द्वारा)
28. कार्बनिक खाद (मैनुअल मिश्रण)
29. पाउडर दूध की पैकिंग
30. पेपर पिन और यू क्लिप
31. इलेक्ट्रिक मोटरों और जनरेटरों की मरम्मत (ड्राई मैकेनिकल प्रोसेस)
32. रस्सी (प्लास्टिक और कपास)
33. वैज्ञानिक और गणितीय उपकरण विनिर्माण
34. सौर मॉड्यूल गैर-पारंपरिक ऊर्जा उपकरण विनिर्माण इकाई
35. सौर फोटोवोल्टिक सेल के माध्यम से सौर ऊर्जा उत्पादन, पवन ऊर्जा और मिनी हाइड्रल पावर (25 मेगावाट से कम)
36. सर्जिकल और मेडिकल उत्पादों की असेंबली (अपशिष्ट/उत्सर्जन उत्पन्न करने वाली प्रक्रियाओं को शामिल नहीं करना)
37. प्रयुक्त खाना पकाने का तेल संग्रह (यूसीओ) केंद्र*
38. बायोडिग्रेडेबल अपशिष्ट आदि के आधार पर घरेलू बायो-डाइजेस्टर/गोबर-गैस (काउ-डंग) संयंत्र।**
39. ऐसे सीबीजी संयंत्र जो राजपत्र अधिसूचना संख्या 2051 दिनांक 14.07.2020 और संख्या 1972 दिनांक 01.06.2021 की आवश्यकताओं के अनुरूप उप-उत्पादों के रूप में क्रमशः एफओएम और एलएफओएम का उत्पादन करते हैं, और पूरे

एफओएम और एलएफओएम को भूमि पर उर्वरक या खाद के रूप में उपयोग करते हैं और किसी भी प्रकार का अपशिष्ट जल भी नहीं बहाते हैं**

क्रम संख्या 1 से 36 की प्रविष्टियों को सीपीसीबी पत्र संख्या बी-29012/ईएसएस (सीपीए)/2015-16 दिनांक 07.03.2016 के माध्यम से वर्गीकृत किया गया था।

* सीपीसीबी पत्र संख्या बी-29016/आरओजीडब्ल्यू/आईपीसी-VI/2020-21, दिनांक 30.04.2020 माध्यम से वर्गीकृत।

** सीपीसीबी पत्र संख्या सीपीसीबी/आईपीसी-VI/आरओजीडब्ल्यू/6686-6730, दिनांक 22.09.2021 के माध्यम से वर्गीकृत।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th November, 2024

G.S.R. 702(E).—In exercise of power conferred by the proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, in consultation with the Central Pollution Control Board, exempts the following categories of industrial plants from the application of the provisions of the said sub-section, namely:-

(a) all industrial plants having pollution index score upto 20 as listed in the Schedule to this notification, subject to condition that such plant shall inform in writing to the State Pollution Control Boards or the Pollution Control Committees;

(b) all industrial plants which have obtained prior environmental clearance as per the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986), in respect of previous consent to establish such plant.

Subject to the provisions of the Act and this notification, MoEFCC may issue necessary standard operating procedure for streamlining implementation of this notification, as deemed appropriate.

(No. Q-15012/2/2022-CPW-Part(1) /e-240741)

VED PRAKASH MISHRA, Jt. Secy.

SCHEDULE

LIST OF WHITE CATEGORY OF SECTORS CLASSIFIED BY CPCB FROM TIME TO TIME, AS PER THE 2016 CLASSIFICATION METHODOLOGY

1. Assembly of air coolers /conditioners, repairing and servicing
2. Assembly of bicycles, baby carriages and other small non motorizing vehicles
3. Bailing (hydraulic press) of waste papers
4. Bio fertilizer and bio-pesticides without using inorganic chemicals
5. Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6. Blending and packing of tea
7. Block making of printing without foundry (excluding wooden block making)
8. Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9. Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10. Cotton and woolen hosiery making (Dry process only without any dyeing / washing operation)
11. Diesel pump repairing and servicing (complete mechanical dry process)
12. Electric lamp (bulb) and CFL manufacturing by assembling only
13. Electrical and electronic item assembling (completely dry process)
14. Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)

15. Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16. Fly ash bricks/ block manufacturing
17. Fountain pen manufacturing by assembling only
18. Glass ampules and vials making from glass tubes
19. Glass putty and sealant (by mixing with machine only)
20. Ground nut decorticating
21. Handloom/ carpet weaving (without dyeing and bleaching operation)
22. Leather cutting and stitching (more than 10 machine and using motor)
23. Manufacturing of coir items from coconut husks
24. Manufacturing of metal caps containers etc
25. Manufacturing of shoe brush and wire brush
26. Medical oxygen
27. Organic and inorganic nutrients (by physical mixing)
28. Organic manure (manual mixing)
29. Packing of powdered milk
30. Paper pins and u clips
31. Repairing of electric motors and generators (dry mechanical process)
32. Rope (plastic and cotton)
33. Scientific and mathematical instrument manufacturing
34. Solar module non-conventional energy apparatus manufacturing unit
35. Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36. Surgical and medical products assembling only (not involving effluent / emission generating processes)
37. Used Cooking Oil Collection (UCO) Center*
38. Household Bio-digesters/gobar-gas (cow-dung) plants based on biodegradable waste etc.**
39. CBG plants producing FOM & LFOM as by products in conformity with requirements of Gazette Notification No. 2051 dated 14.07.2020 & No. 1972 dated 01.06.2021, respectively, and utilizing entire FOM & LFOM as a fertilizer or manure on land and also not discharging any wastewater**

Entries from S. No. 1 to 36 were classified vide CPCB letter no. B-29012/ESS(CPA)/2015-16 dated 07.03.2016.

**Classified vide CPCB letter no. B-29016/ROGW/IPC-VI/2020-21, dated 30.04.2020.*

***Classified vide CPCB letter no. CPCB/IPC-VI/ROGW/6686-6730, dated 22.09.2021.*


सत्यमेव जयते

भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-13112024-258622
CG-DL-E-13112024-258622

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 644]

नई दिल्ली, मंगलवार, नवम्बर 12, 2024/कार्तिक 21, 1946

No. 644]

NEW DELHI, TUESDAY, NOVEMBER 12, 2024/KARTIKA 21, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 नवम्बर, 2024

सा. का. नि. 703(अ).— केन्द्रीय सरकार, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) की धारा 25 की उपधारा (1) के परंतुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के परामर्श से, निम्नलिखित श्रेणियों के औद्योगिक संयंत्रों को उक्त उपधारा के उपबंधों के लागू होने से छूट प्रदान करती है, अर्थात्:-

(क) इस अधिसूचना की अनुसूची में यथा सूचीबद्ध 20 तक के प्रदूषण इंडेक्स स्कोर वाले सभी औद्योगिक संयंत्र, इस शर्त के अधीन रहते हुए कि ऐसा संयंत्र राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों को लिखित में सूचित करेगा;

(ख) सभी औद्योगिक संयंत्र, जिन्होंने ऐसे संयंत्र स्थापित करने की पूर्व सहमति की बाबत पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के अधीन जारी भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 के अनुसार पूर्व पर्यावरणीय अनुमति प्राप्त कर ली है।

अधिनियम और इस अधिसूचना के प्रावधानों के अधीन, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय इस अधिसूचना के कार्यान्वयन को सुव्यवस्थित करने के लिए आवश्यक मानक संचालन प्रक्रिया जारी कर सकता है, जैसा कि उचित समझा जाये।

[फा. सं. क्यू-15012/2/2022-सीपीडब्ल्यू-भाग (1)/इ-240741]

वेद प्रकाश मिश्रा, संयुक्त सचिव

अनुसूची

2016 की वर्गीकरण पद्धति के अनुसार समय-समय पर सीपीसीबी द्वारा वर्गीकृत क्षेत्रों की श्रेत श्रेणी की सूची

1. एयर कूलर/कंडीशनरों की असेंबली, मरम्मत और सर्विसिंग
2. साइकिलों, बच्चों की गाड़ियों और अन्य छोटे गैर-मोटर वाहनों की असेंबली
3. अपशिष्ट कागजों की बेलिंग (हाइड्रोलिक प्रेस)
4. अकार्बनिक रसायनों का उपयोग किए बिना जैव उर्वरक और जैव-कीटनाशक
5. रोल्ड पीवीसी शीट से बिस्कुट ट्रे आदि (स्वचालित वैक्यूम बनाने वाली मशीनों का उपयोग करके)
6. चाय का मिश्रण और पैकिंग
7. बिना फाउंड्री के छपाई का ब्लॉक बनाना (लकड़ी का ब्लॉक बनाने को छोड़कर)
8. प्लास्टर ऑफ पेरिस से चाक बनाना (केवल बाँयलर आदि के बिना कास्टिंग)। (सौर शुष्कता /विद्युत ओवन)
9. कच्चे तरल ऑक्सीजन से संपीड़ित ऑक्सीजन गैस (किसी भी विलायक के उपयोग के बिना और केवल अन्य गैसों को अलग करने के लिए दबाव और तापमान बनाए रखकर)
10. कपास और ऊनी होज़ियर बनाना (बिना किसी रंगाई /धुलाई के केवल शुष्क प्रक्रिया)
11. डीजल पंप मरम्मत और सर्विसिंग (पूर्ण यांत्रिक शुष्क प्रक्रिया)
12. केवल असेंबलिंग द्वारा इलेक्ट्रिक लैंप (बीयूएलबी) और सीएफएल विनिर्माण
13. इलेक्ट्रिकल और इलेक्ट्रॉनिक आइटम असेंबलिंग (पूरी तरह से शुष्क प्रक्रिया)
14. इंजीनियरिंग और निर्माण इकाइयां (बिना किसी ऊष्म- उपचार / धातु सतह परिष्करण संचालन / पेंटिंग के शुष्क प्रक्रिया)
15. सुरक्षित सुपारी उत्पादन/पीसना (पूरी तरह से शुष्क यांत्रिक संचालन)
16. फलाई ऐश ईट/ब्लॉक विनिर्माण
17. केवल असेंबलिंग द्वारा फाउंटेन पेन विनिर्माण
18. कांच की ट्यूब से कांच के एम्प्यूल और शीशियाँ बनाना
19. ग्लास पुट्टी और सीलेंट (केवल मशीन के साथ मिश्रण द्वारा)
20. मूंगफली के छिलके उतारना
21. हथकरघा/कालीन बुनाई (बिना रंगाई और ब्लीचिंग प्रक्रिया के)
22. चमड़े की कटिंग और सिलाई (10 से अधिक मशीन और मोटर का उपयोग करके)
23. नारियल की भूसी से काँयर बस्तुओं का विनिर्माण
24. धातु के ढक्कन, कंटेनरों आदि का विनिर्माण
25. जूता ब्रश और वायर ब्रश का विनिर्माण
26. मेडिकल ऑक्सीजन
27. जैविक और अकार्बनिक पोषक तत्व (भौतिक मिश्रण द्वारा)
28. कार्बनिक खाद (मैनुअल मिश्रण)
29. पाउडर दूध की पैकिंग
30. पेपर पिन् और यू क्लिप
31. इलेक्ट्रिक मोटरों और जनरेटरों की मरम्मत (ड्राई मैकेनिकल प्रोसेस)
32. रस्ती (प्लास्टिक और कपास)
33. वैज्ञानिक और गणितीय उपकरण विनिर्माण
34. सौर मॉड्यूल गैर-पारंपरिक ऊर्जा उपकरण विनिर्माण इकाई
35. सौर फोटोवोल्टिक सेल के माध्यम से सौर ऊर्जा उत्पादन, पवन ऊर्जा और मिनी हाइडल पावर (25 मेगावाट से कम)

36. सर्जिकल और मेडिकल उत्पादों की असेंबली (अपशिष्ट/उत्सर्जन उत्पन्न करने वाली प्रक्रियाओं को शामिल नहीं करना)
37. प्रयुक्त खाना पकाने का तेल संग्रह (यूसीओ) केंद्र*
38. बायोडिग्रेडेबल अपशिष्ट आदि के आधार पर घरेलू बायो-डाइजेस्टर/गोबर-गैस (काउ-डंग) संयंत्रा **
39. ऐसे सीबीजी संयंत्र जो राजपत्र अधिसूचना संख्या 2051 दिनांक 14.07.2020 और संख्या 1972 दिनांक 01.06.2021 की आवश्यकताओं के अनुरूप उप-उत्पादों के रूप में क्रमशः एफओएम और एलएफओएम का उत्पादन करते हैं, और पूरे एफओएम और एलएफओएम को भूमि पर उर्वरक या खाद के रूप में उपयोग करते हैं और किसी भी प्रकार का अपशिष्ट जल भी नहीं बहाते हैं**

क्रम संख्या 1 से 36 की प्रविष्टियों को सीपीसीबी पत्र संख्या बी-29012/ईएसएस (सीपीए)/2015-16 दिनांक 07.03.2016 के माध्यम से वर्गीकृत किया गया था।

* सीपीसीबी पत्र संख्या बी-29016/आरओजीडब्ल्यू/आईपीसी-VI/2020-21, दिनांक 30.04.2020 माध्यम से वर्गीकृत।

** सीपीसीबी पत्र संख्या सीपीसीबी/आईपीसी-VI/आरओजीडब्ल्यू/6686-6730, दिनांक 22.09.2021 के माध्यम से वर्गीकृत।

**MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 12th November, 2024

G.S.R. 703(E).—In exercise of power conferred by the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Central Government, in consultation with the Central Pollution Control Board, exempts the following categories of industrial plants from the application of the provisions of the said sub-section, namely:-

(a) all industrial plants having pollution index score upto 20 as listed in the Schedule to this notification, subject to condition that such plant shall inform in writing to the State Pollution Control Boards or the Pollution Control Committees;

(b) all industrial plants which have obtained prior environmental clearance as per the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 issued under the Environment (Protection) Act, 1986 (29 of 1986), in respect of previous consent to establish such plant.

Subject to the provisions of the Act and this notification, MoEFCC may issue necessary standard operating procedure for streamlining implementation of this notification, as deemed appropriate.

[F.No. Q-15012/2/2022-CPW-Part(1) /e-240741]
VED PRAKASH MISHRA, Jt. Secy.

SCHEDULE

LIST OF WHITE CATEGORY OF SECTORS CLASSIFIED BY CPCB FROM TIME TO TIME, AS PER THE 2016 CLASSIFICATION METHODOLOGY

1. Assembly of air coolers /conditioners, repairing and servicing
2. Assembly of bicycles, baby carriages and other small non motorizing vehicles
3. Bailing (hydraulic press) of waste papers
4. Bio fertilizer and bio-pesticides without using inorganic chemicals
5. Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6. Blending and packing of tea
7. Block making of printing without foundry (excluding wooden block making)
8. Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)

9. Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10. Cotton and woolen hosiery making (Dry process only without any dyeing / washing operation)
11. Diesel pump repairing and servicing (complete mechanical dry process)
12. Electric lamp (bulb) and CFL manufacturing by assembling only
13. Electrical and electronic item assembling (completely dry process)
14. Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15. Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16. Fly ash bricks/ block manufacturing
17. Fountain pen manufacturing by assembling only
18. Glass ampules and vials making from glass tubes
19. Glass putty and sealant (by mixing with machine only)
20. Ground nut decorticating
21. Handloom/ carpet weaving (without dyeing and bleaching operation)
22. Leather cutting and stitching (more than 10 machine and using motor)
23. Manufacturing of coir items from coconut husks
24. Manufacturing of metal caps containers etc
25. Manufacturing of shoe brush and wire brush
26. Medical oxygen
27. Organic and inorganic nutrients (by physical mixing)
28. Organic manure (manual mixing)
29. Packing of powdered milk
30. Paper pins and u clips
31. Repairing of electric motors and generators (dry mechanical process)
32. Rope (plastic and cotton)
33. Scientific and mathematical instrument manufacturing
34. Solar module non-conventional energy apparatus manufacturing unit
35. Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36. Surgical and medical products assembling only (not involving effluent / emission generating processes)
37. Used Cooking Oil Collection (UCO) Center*
38. Household Bio-digesters/gobar-gas (cow-dung) plants based on biodegradable waste etc.**
39. CBG plants producing FOM & LFOM as by products in conformity with requirements of Gazette Notification No. 2051 dated 14.07.2020 & No. 1972 dated 01.06.2021, respectively, and utilizing entire FOM & LFOM as a fertilizer or manure on land and also not discharging any wastewater**

Entries from S. No. 1 to 36 were classified vide CPCB letter no. B-29012/ESS(CPA)/2015-16 dated 07.03.2016.

**Classified vide CPCB letter no. B-29016/ROGW/IPC-VI/2020-21, dated 30.04.2020.*

***Classified vide CPCB letter no. CPCB/IPC-VI/ROGW/6686-6730, dated 22.09.2021.*

File. No. Q-15012/2/2022-CPW-Part (1) /e-240741
Government of India
Ministry of Environment, Forest and Climate Change
(CP Division)

2nd Floor, Jal Wing, Indira Paryavaran Bhawan
Jor Bag Road, Aliganj
New Delhi-110003.

Date: November the 14th, 2024

Subject: Notification to exempt certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 –issuance of Standard Operating Procedure (SOP) -reg.

The Central Government published the notifications vide G.S.R. 703 (E) dated 12-11-2024 (copy enclosed) and G.S.R.702 (E) dated 12-11-2024 regarding exemption of certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

As provided in the above notification, a Standard Operating Procedure (SOP) for streamlining the implementation of the said notification is hereby appended with this letter for compliance.

2. SOP is hereby circulated to all concerned for compliance and necessary action.



(Ved Prakash Mishra)
Joint Secretary to the Government of India
Phone: 2081 9236
E-mail: mishra.vp@gov.in

To,

The Divisional Head, IA Division, MoEF&CC,
Chairman, Central Pollution Control Board,
Chairman, State Pollution Control Boards,
Chairman, Pollution Control Committees

Annexure to letter No. Q-15012/2/2022-CPW-Part (1) /e-240741] dated 14-11-2024

Standard Operating Procedure (SOP) for implementation of the Notification to exempt certain categories of industrial plants under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981

Consequent to the notification published vide G.S.R. 703 (E) dated 12-11-2024 and G.S.R.702 (E) dated 12-11-2024 regarding exemption of certain categories of industrial plants from the application of the proviso to sub-section (1) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and proviso to sub-section (1) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981, following SOP is issued for streamlining the implementation of these notifications :

1. All industries/activities, appended as schedule of the said notifications (categorized as **White**) exempted from the mandatory condition of obtaining CTE and CTO from SPCBs/PCCs as per the above referred notification will follow Procedure as given below:

- a. *These units will have to intimate about their operation to SPCBs / PCCs in the form of a self-declaration, complying with all the prevalent rules and regulations. They are not required to pay any consent fee.*
- b. *SPCBs / PCCs shall maintain list of such industries/ activities separately, which shall be updated from time to time.*
- c. *SPCBs / PCCs shall ensure that no activities other than those intimated, are carried out by such exempted units.*

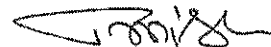
2. The projects / activities requiring prior EC as per the Environmental Impact Assessment notification, 2006 (as amended from time to time) under Environment (Protection) Act, 1986 exempted from obtaining CTE separately, as per the above referred notification will follow Procedure as given below:

- a. *They will obtain necessary EC from the competent authority under the notification referred above.*
- b. *The Conditions of CTE, as may be required, will be integrated in the conditions of EC itself in the following manner:*
 - i. The competent authority for issuance of EC under EIA Notification, 2006 shall communicate the application of the Project Proponent (PP) to the concerned SPCB/PCC, as the case may be.
 - ii. The concerned SPCB/PCC will examine the case and communicate its comments to the above-referred competent authority within the time limit prescribed by it, which shall not be less than 30 days.

- iii. SPCB / PCC may undertake inspection of the site, if required, before sending their comments. Further, SPCB / PCC may also raise queries to the PPs for additional information, if required. Any time taken by the PPs in responding to the queries of SPCBs / PCCs shall be in addition to the time limit prescribed.
- iv. The EC granting authority shall consider the comments of the concerned SPCB/PCC for inclusion of additional conditions while issuing the EC, which will inter-alia, include that the PP shall pay the requisite CTE fee to SPCBs/PCCs within 30 days of issuance of EC.
- v. The EC will become operational only after the payment of CTE fee. Delay in payment of CTE fee beyond 30 days may attract late fee as may be decided by the concerned SPCB / PCC.

c. Such industries / activities shall be required to obtain CTO separately from the SPCBs / PCCs and any other authorization /permission, wherever required as per the prevailing rules and regulations.

3. Industries/ activities not included in para 1 and 2 above shall be required to obtain CTE and CTO and other permissions, as per the prevailing rules and regulations.



(Ved Prakash Mishra)

Joint Secretary to the Govt. of India

100